



2026:AHC:17232

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 86 of 2026

Mohd. Tariq

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anil Kumar Tiwari
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner and Mr. Pankaj Kumar, learned Standing Counsel for the State-respondents.

2. The instant petition has been filed for the following reliefs:

"i. to issue a writ order or direction in the nature of mandamus directing the learned Board of Revenue, U.P. Prayagraj to expedite and decide the Revision No.5308 of 2024 (Saif Sarfaraj Ahmad vs. Mohd. Tariq and others) expeditiously in accordance with law, without granting unnecessary adjournments.

ii. to issue a writ, order or direction in the nature of mandamus directing the learned Board of Revenue, U.P. Prayagraj to expedite and decide the stay vacation application filed by the petitioner in Revision No.5308 of 2024 (Saif Sarfaraj Ahmad vs. Mohd. Tariq and others) in accordance with law preferably within a time bound period as this Hon'ble Court may deem fit."

3. Learned counsel for the petitioner submitted that the aforementioned revision filed by private respondent no.3 impleading the petitioner as opposite party arising out of proceeding under Section 229-B of U.P.Z.A. & L.R. Act is pending before respondent no.2/ Board of Revenue, U.P. at Prayagraj. He further submitted that interim order is operating in the aforementioned revision. He further submitted that the copy of order sheet of the case has been annexed as Annexure No.5 to the petition in order to demonstrate that the case is not proceeding expeditiously.

4. Without expressing any opinion on merits of the case and keeping in view of the facts and circumstances, respondent no.2/ Board of Revenue, U.P. at Prayagraj is directed to decide the aforementioned revision after giving an opportunity of hearing to the parties in accordance with law expeditiously preferably within a period of two months from the date of production of certified copy of this order before him.

5. Accordingly, the writ petition is finally ***disposed of.***

(Chandra Kumar Rai,J.)

January 22, 2026

Rameez